

January, 1991 and 27th July, 1991, at an estimated cost of Rs. 17.40 lakhs. These two proposals have been deferred twice. These two proposals can save left side from frequent inundation of villages.

On the right, the embankment exists from Khaparakhai up to Panchupalli. The left bank of Kusei meets the left bank of Baitarani. There is a gap at this meeting point from "Panchupalli to Chhatra" for a length of 3.2 kilometres. This proposal has been approved in T. A. C. but for want of sufficient allotment of funds, this is not being taken up. The estimate for this is Rs. 54 lakhs, including the cost of a sluice. This will save the left bank villages from Chhatra to Panchupalli Nuagaon etc.

MR. SPEAKER: Please conclude now...

(Interruption)

MR. SPEAKER: I think you have concluded.

SHRI GOVINDA CHANDRA MUNDA: Yes, Sir.

SHRI V. DHANANJAYA KUMAR (Mangalore): Sir, in the Passport Office in Bangalore, the passports are not being issued in time. The time now under the rules is within forty-five days, the applicants should be issued the passports or they should be made known as to why their passports are not being issued. You are aware, Sir, that now all of us know that there is so much of unemployment problem in this country. Still, the job-seekers elsewhere, those who have got visas also, are not being issued passports in time. We are told that a lady Passport Officer is posted there. There is no

correlation between the officer and the other staff in the Passport Office.

One more thing is that more than sixty per cent of the applicants, the passport seekers, come from Dakshin Kannada district. So, there is a great demand for setting up a Passport Office at Mangalore.

MR. SPEAKER: Please conclude now.

SHRI V. DHANANJAYA KUMAR: I would request the hon. Minister for Foreign Affairs, through you, to kindly consider this aspect of speedy issuance of passports to the applicants and also to set up a Passport Office in Mangalore.

(Translation)

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Speaker, Sir, today, two senior Members of our House, Shri Ram Vilas Paswan and Shri Darshan Singh are sitting on dharna against the incident of Tsundar. Sir, you had been kind enough to allow a discussion on it for many hours and the Government, as per general opinion, had agreed to hold a judicial inquiry into this incident. And consequently the Home Minister made an announcement regarding setting up an inquiry commission, a special court for that purpose. But today after 3 weeks everything is going in reverse order.

There the persons belonging to the Scheduled Castes are being arrested in a large number and there is a risk to their lives and properties also. Today, hundred of persons including our two hon. Members are on dharna against the indifferent attitude adopted by the Andhra Pradesh Government.

Through you, I would like to tell the Government that in this way the situation may further deteriorate. If some immediate action is not taken, situation can deteriorate further and there is every apprehension that such an incident can recur. I would like to request the Government to constitute a commission immediately and establish a special court in order to take action against the guilty persons and to provide security to the Scheduled Castes. *(Interruption)*

12.36 hrs.

PAPERS LAID ON THE TABLE

[English]

Detailed Demands for Grants of the Ministry of Parliamentary Affairs for 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMFN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGAI AM): On behalf of Shri Ghulam Nabi Azad, Sir I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for 1991-92

[Placed in Library. See No. L. T—468/91]

Annual Report of Oil Industry Development Board, New Delhi for the year 1989-90 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): Sir, on behalf of Shri B. Shankaranand, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of Oil Industry Development Board New Delhi, for the year 1989-90 along with Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the oil Industry Development Board, New Delhi, for the year 1989-90.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T—469/91]

Detailed Demands for Grants of the Ministry of Coal for 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for 1991-92.

[Placed in Library. See No. L. T—470/91]

MR. SPEAKER Now matters under Rule 377. Shri Ankushrao Tope.

(Interruptions)